

issued to M/s Continental Aviation Pvt. Ltd. on 17th June, 1991. The Permit was valid for one year.

(b) The Company did not seek renewal in the validity of the said Permit.

(c) The amount of dues outstanding against the Company is as under :

	Amount (Rs. in lakhs)	As on
Customs authorities (Inland Air Travel Tax)	74.86	17.12.96
Airports Authority of India (AAI)	71.21	31.10.96

(d) The Customs authorities had distrained/arrested one aircraft of the Company at Bombay in February 1995 for recovery of the outstanding dues. On a suit filed by the Tourism Finance Corporation of India Ltd., the High Court at Delhi has issued direction in January, 1995 not to dispose off the aircraft and also not to create any third party interest. On filing an intervention by the customs authorities for vacation of the aforesaid order, the Hon'ble High Court has transferred the case to Debt Recovery Tribunal where the matter is still pending decision. AAI has a lien on the aircraft and a court case has been filed to recover the dues.

Submission of Claims for Loss of Wagons

4070. SHRI BHANU PRATAP SINGH VERMA : Will the Minister of RAILWAYS be pleased to state :

(a) the number of coal wagons lost till 1994 for which claims have been submitted by the Uttar Pradesh State Electricity Board;

(b) the reasons for not receiving wagons loaded with coal by the Uttar Pradesh State Electricity Board;

(c) whether the Railway officers have sold the coal somewhere;

(d) if so, the names of officers, Station-wise involved in this regard; and

(e) the time by which the payment is likely to be made in regard to all the claims of Uttar Pradesh State Electricity Board?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) and (b). A statement is attached.

(c) No, Sir.

(d) Does not arise.

(e) The claims and counter claims for short supply/excess supplied coal wagons are offset by means of periodical reconcillisation, which is a continuous exercise.

STATEMENT

Coal rakes booked for Power Houses are normally not interfered with except in very exceptional circumstances like accidents, breaches, civil commotion, heavy congestion etc. or for meeting the demands of various Power Houses in the broader national interest, to avoid disruption to power generation. In such circumstances, the rakes of coal booked for a particular Power House are diverted to other Power House. As on June, 1996 4962 coal wagons have been short supplied to Uttar Pradesh State Electricity Board's Power Houses located on Northern and Central Railways while on Eastern and North Eastern Railways 7405 coal wagons have been excess supplied to them. Thus railways have supplied 2443 excess coal wagons to Uttar Pradesh State Electricity Board over and above their due wagons.

[English]

Electronic Telephone Exchanges

4071. DR RAM LAKHAN SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have set up electronic telephone exchanges in the country during the year 1995-96;

(b) the names of States where electronic telephone exchanges are proposed to be set up during 1996-97;

(c) whether any decision has been taken regarding setting up of electronic telephone exchanges at some places of Bihari; and

(d) if so, the details thereof?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) Yes, Sir.

(b) During 1996-97, electronic exchanges are proposed to be set up in all States of the country.

(c) No, Sir. There is no such proposal at present.

(d) Does not arise in view of (c) above.

[Translation]

Channel of Doordarshan

4072. SHRI RAJENDRA AGNIHOTRI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number and names of Doordarshan channels at present;

(b) the amount earned from each channel during 1995-96;

(c) whether the Government have any proposal to increase the number of channels; and

(d) if so, the details thereof?